

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF D D LEASING LTD.

Registered Office: B-8, Mayapuri Industrial Area, Phase-I New Delhi-110064

Corrigendum to the Public Announcement which appeared in this Newspaper on August 17, 2010.

1. The Schedule activity pertaining to the Open Offer has been changed and shall be read as under.

Sr. No.	Activity	Original Schedule Date and Day	Revised Schedule Date and Day
1.	Date of Public Announcement (PA)	Tuesday, August 17, 2010	Tuesday, August 17, 2010
2.	Specified Date (For the purpose of determining the names of the shareholders to whom the Letter of Offer would be sent)	Friday, September 10, 2010	Friday, September 10, 2010
3.	Last Date for a Competitive Bid(s)	Tuesday, September 07, 2010	Tuesday, September 07, 2010
4.	Date by which Letter of Offer will be dispatched to the Shareholders	Wednesday, September 29, 2010	Friday March 04, 2011
5.	Offer Opening Date	Friday, October 08, 2010	Wednesday, March 09, 2011
6.	Last Date for the Revision of the Offer Price / Number of Equity Shares	Monday, October 18, 2010	Thursday, March 17, 2011
7.	Last date to withdraw acceptance tendered by shareholders	Friday, October 22, 2010	Wednesday, March 23, 2011
8.	Offer Closing Date	Wednesday, October 27, 2010	Monday, March 28, 2011
9.	Date by which the acceptance / rejection would be intimated and the corresponding payment for the acquired equity shares and / or the unaccepted equity shares / share certificates will be dispatched.	Thursday, November 11, 2010	Tuesday, April 12, 2011

The above dates where ever it appeared in the Original Public Announcement be read accordingly.

- The Last Date for revision of the Offer price, where ever appearing should be read as March 17, 2011 in place of October 18, 2010.
- The Last Date of withdrawal of the acceptance tendered by the shareholders, wherever appearing should be read as March 23, 2011 in place of October 22, 2010.
- The Offer price has been revised to Rs 5/- per share instead of Rs 1/- per share as stated in public announcement published on August 17, 2010 and the offer price of Rs 5/- per share be read accordingly where ever it appeared in original public announcement published on August 17, 2010.
- Para 7.2 of original public announcement should be read as under.

"Assuming full acceptance, the total requirement of funds for the Offer for acquisition of 189190 equity shares of "DDL" at Rs.5/- per share would be Rs. 9,45,950/- (Rupees Nine Lacs Forty Five Thousand Nine Hundred and Fifty Only). As per Regulation 28 of SEBI (SAST) Regulations, 1997, Acquirers have opened an Escrow Account with DCB Bank, Chadani Chowk Branch, New Delhi and has deposited Rs.945950/- (Rupees Nine Lacs Forty Five Thousand Nine Hundred and Fifty Only) being 100% of the total consideration payable to the shareholders under the Open Offer.

The Acquirers Mr. Rajiv Gambhir, Mr. Kunal Gambhir, Mrs. Renu Chadda, Ms. Tanisha Gambhir residing at N-56, Panchel Park, New Delhi-110 017 and Directors of the Acquirer Company, M/s. Maya Leasing & Finance Private Limited having its Registered Office at B-8, Mayapuri Industrial Area, Phase-I, New Delhi - 110 064, and PACs M/s D. D. Properties Pvt. Limited having its Regd. Office at B-8, Mayapuri Industrial Area, Phase-I, New Delhi-110 064, accept full responsibility for the information contained in this Corrigendum to Public Announcement and also for the obligations of the Acquirers and PACs as laid down in the SEBI (SAST) Regulations, 1997 and subsequent amendments made thereof.

This Corrigendum to the Public Announcement will also be available on SEBI's **website at www.sebi.gov.in**

Issued by Manager to the Offer on behalf of the Acquirer & PACs



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Date: 05.03.2011

Place: New Delhi